DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 3(1) AND REGULATION 4, READ WITH REGULATION 13(4), REGULATION 14(3) AND REGULATION 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 TO THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Registered Office: Space No. 920, Kirti Shikhar Building, District Centre, Janak Puri, New Delhi-110058
Telephone No.:,011-46067803, Website: www.aarshyam.in Email-ID: info@aarshyam.in

OPEN OFFER FOR ACQUISITION OF UPTO 58,43,327 (FIFTY-EIGHT LAKH FORTY-THREE THOUSAND THREE HUNDRED TWENTY-SEVEN ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10 (RUPEES TEN ONLY) EACH ("EQUITY SHARES") OF AAR SHYAM INDIA INVESTMENT COMPANY LIMITED, A COMPANY INCORPORATED UNDER THE COMPANIES ACT, 1956 AND HAVING ITS REGISTERED OFFICE AT SPACE NO. 920, KIRTI SHIKHAR BUILDING, DISTRICT CENTRE, JANAK PURI, NEW DELHI-110058 (HEREINAFTER REFERRED TO AS "TARGET" OR "TARGET COMPANY" OR "AAR SHYAM") REPRESENTING 26.00% OF THE EMERGING PAID-UP EQUITY SHARE CAPITAL OF THE TARGET COMPANY BY MR. RADHA KRISHNA AVUDARI ("ACQUIRER 1"), MRS. SUDHA RANI AVUDARI ("ACQUIRER 2") AND MR. NAGABHYRU SRIKANTH ("ACQUIRER 3"), HEREINAFTER COLLECTIVELY REFERRED TO AS THE "ACQUIRERS"), ("OFFER"/"OPEN OFFER")

This Detailed Public Statement ("DPS") is being issued by Turnaround Corporate Advisors Private limited, the Manager to the Offer ("Manager to the Offer"), on behalf of the Acquirers to the Public Shareholders in compliance with Regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations"), pursuant to the Public Announcement dated August 21, 2026 ("Public Announcement" or "PA"), in relation to this Offer filed on August 21, 2026 with the Securities and Exchange Board of India ("SEBI"), BSE Limited ("BSE"), and the Target Company in terms of Regulations 3(1) and Regulation 4 read with other applicable provisions of the SEBI (SAST) Regulations. Terms used in this DPS not defined elsewhere in this document shall have the meanings ascribed to them in the PA.

For the purposes of this DPS, the following terms shall have the meanings assigned to them below:

i. **"Equity Shares"** or **"Shares"** means the fully paid-up equity shares of the Target Company of face value of Rs. 10/- (Rupees Ten only) each.
ii. **"Paid-up Equity Share Capital"/ "Paid-up Capital"** means 30,00,000 (Thirty Lakhs) Equity Shares of Rs. 10/- (Rupees Ten only) each fully paid-up of the Target Company paid-up as on date of Public Announcement i.e. August 21, 2026.
iii. **'Promoters'** means the Seller (as defined below) and Mr. Manmohan Katial.
iv. **"Emerging Paid-Up Equity Share Capital"** means 2,24,74,333 (Two Crore Twenty-Four Lakhs Seventy-Four Thousand Three Hundred Thirty-Three) fully paid -up Equity Shares of the face value of Rs. 10/- each of the Target Company being the capital post allotment of 1,94,74,333 (One Crore Ninety-Four Lakhs Seventy-Four Thousand Three Hundred and Thirty-Three) Equity Shares to the Acquirers and other public category investors on a preferential basis.
v. **"Offer" or "Open Offer"** means the open offer for acquisition of up to 58,43,327 (Fifty-Eight Lakh Forty-Three Thousand Three Hundred Twenty-Seven) Fully Paid-up Equity Shares of Face Value of Rs. 10/- Each, representing 26.00% of the Emerging Paid-Up Equity Share Capital of the Target Company.
vi. **"Proposed Preferential Issue"** means the proposed preferential allotment as approved by Board of Directors of the Target Company at their Board Meeting held on Friday, August 21, 2026 subject to approval of members and other regulatory approvals, of **1,40,56,300** (One Crore Forty Lakhs Fifty Six Thousand Three Hundred only) Equity Shares to the Acquirers [**1,03,24,110** (One Crore Three Lakhs Twenty Four Thousand One Hundred and Ten only) Equity Shares to **Acquirer 1, 30,05,140** (Thirty Lakhs Five Thousand One Hundred Forty only) Equity Shares to **Acquirer 2** and **7,27,050** (Seven Lakhs Twenty Seven Thousand and Fifty only) Equity Shares to **Acquirer 3**] in kind against acquisition of **29,00,000** (Twenty Nine Lakhs) Equity Shares of **SVR Electro Projects Private Limited ("SVR")** at Rs. 15/- per Equity Share and **4,84,700** (Four Lakhs Eighty-Four Thousand and Seven Hundred only) Equity Shares to a public category investor in kind against acquisition of **1,00,000** Equity Shares from a public category shareholder of SVR at an issue price of Rs. 15/- per Equity Share and **49,33,333** (Forty-Nine Lakhs Thirty-Three Thousand Three Hundred Thirty-Three) Equity Shares to public category investors for cash at an issue price of Rs. 15/- per Equity Share (including a premium of Rs. 5/- per equity share).
vii. **"Public Shareholders"** shall mean all the Shareholders of the Target Company excluding (i) the Acquirers and (ii) the parties to the SPA.
viii. **"SPA" or "Share Purchase Agreement"** has the meaning ascribed to such term in Part II (Background of the Offer).
ix. **"Seller"** shall mean Guruomega Private Limited.
x. **'Target Company'/ 'TC'** means Aar Shyam India Investment Company Limited.
xi. **"Tendering Period"** means a period of 10 (Ten) working days commencing from the date of opening of offer on Friday, October 16, 2026 to closing of offer on Friday, October 30, 2026.

I. ACQUIRERS, TARGET COMPANY AND OFFER

(A) INFORMATION ABOUT THE ACQUIRERS:

a) Mr. Radha Krishna Avudari , ("ACQUIRER 1")

i. Acquirer 1, son of Shri Butchaiah Avudari, aged about 46 years and residing at F 21208, Indu Fortune Fields Gardinea Apts, Ph 13, KHPB Colony, VTC: Kukatpally, PO: Jntu KukatPally, District: Medchal - Malkajgiri, State: Telangana, PIN Code: 500085, Tel No.: 8790122227. Mr. Radha Krishna Avudari is a Chartered Accountant with over 20 years of leadership experience driving growth in the electrical infrastructure and facility management sectors. He has a proven track record in strategic finance, auditing, and finalizing corporate accounts in strict compliance with Indian Accounting Standards and IFRS.
ii. Acquirer 1 does not belong to any group.
iii. CA Rama Rao Pamidi (Membership No. 221210) Partner of M/s MRR & Associates Chartered Accountants (Firm Registration No. 327347E), having office at Flat No. 401, Mayuri Hills, Mayuri Nagar, Miyapur, Hyderabad, Telangana-500049, Ph: +91-9989233274, Email Id: pamidiramarao@gmail.com, has certified, vide certificate dated August 20, 2026 that the net worth of Acquirer 1 as on August 20, 2026 is Rs. 3,636.01 Lakhs (Rupees Thirty Six Crores Thirty Six Lakhs and One Thousand Only).
iv. As on the date of this DPS, Acquirer 1 holds 4,20,129 (Four Lakhs Twenty Thousand One Hundred and Twenty-Nine) Equity Shares constituting 1.87% of the Emerging Paid-Up Equity Share Capital of the Target Company. Acquirer 1 is deemed to be interested in the Target Company to the extent of his existing and proposed shareholding and the proposed acquisition of control over the Target Company. Except as stated above, Acquirer 1 does not have any other interest in the Target Company.
v. Acquirer 1 has confirmed that he is not categorized as a 'wilful defaulter' in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations and has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("SEBI Act") or under any other regulations made under the SEBI Act.
vi. Acquirer 1 has confirmed that he has not been declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.

b) Mrs. Sudha Rani Avudari ("ACQUIRER 2")

i. Acquirer 2, wife of Shri Radha Krishna Avudari, aged about 40 years and residing at F No. 21208, Indu Fortune Fields Gardinea Apts, Phase 13, KHPB Colony, Medchal -Telangana, PIN Code: 500085, Tel No.: 8712034666. Mrs. Sudha Rani Avudari is a BBA graduate with over 10 years of leadership experience in real estate and construction management. She excels in strategic administration, business analysis, and collaborative teamwork to drive operational excellence. Her strong analytical and problem-solving skills enable her to successfully manage complex business operations and foster organizational growth.
ii. Acquirer 2 does not belong to any group.
iii. CA Rama Rao Pamidi (Membership No. 221210) Partner of M/s MRR & Associates Chartered Accountants (Firm Registration No. 327347E), having office at Flat No. 401, Mayuri Hills, Mayuri Nagar, Miyapur, Hyderabad, Telangana-500049, Ph: +91-9989233274, Email Id: pamidiramarao@gmail.com, has certified, vide certificate dated August 20, 2026 that the net worth of Acquirer 2 as on August 20, 2026 is Rs. 936.39 Lakhs (Rupees Nine Crores Thirty Six Lakhs and Thirty Nine Thousand Only).
iv. As on the date of this DPS, Acquirer 2 does not hold any Equity Shares in the Target Company. Acquirer 2 is deemed to be interested in the Target Company to the extent of the proposed shareholding and the proposed acquisition of control over the Target Company. Except as stated above, Acquirer 2 does not have any other interest in the Target Company.
v. Acquirer 2 has confirmed that she is not categorized as a 'wilful defaulter' in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations and has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("SEBI Act") or under any other regulations made under the SEBI Act.
vi. Acquirer 2 has confirmed that she has not been declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.

c) Mr. Nagabhyru Srikanth ("ACQUIRER 3")

I. Acquirer 3, son of Shri Subbarao, aged about 36 years and residing at Flat No 21208, Indu Fortune Fields Gardenia, 13th Phase, Near Hitech City Railway Station, KPHB Colony, Kukatpally, Medchalmalkajgir Telangana, 500085, Tel No.: 9866425270. He has more than 15 years of experience in the construction field. He specializes in managing railway infrastructure and electrical projects from planning to execution. He oversees daily operations and budgets while coordinating multidisciplinary teams, clients, and government authorities to ensure quality compliance. His strong leadership and problem-solving skills drive timely, safe project completion through effective resource optimization.
ii. Acquirer 3 does not belong to any group.
iii. CA Rama Rao Pamidi (Membership No. 221210) Partner of M/s MRR & Associates Chartered Accountants (Firm Registration No. 327347E), having office at Flat No. 401, Mayuri Hills, Mayuri Nagar, Miyapur, Hyderabad, Telangana-500049, Ph: +91-9989233274, Email Id: pamidiramarao@gmail.com, has certified, vide certificate dated August 20, 2026, that the net worth of Acquirer 3 as on August 20, 2026 is 163.29 (Rupees One Crore Sixty Three Lakhs Twenty Nine Thousand Only).
iv. As on the date of this DPS, Acquirer 3 does not hold any Equity Shares in the Target Company. Acquirer 3 is deemed to be interested in the Target Company to the extent of the proposed shareholding and the proposed acquisition of control over the Target Company. Except as stated above, Acquirer 3 does not have any other interest in the Target Company.
v. Acquirer 3 has confirmed that he is not categorized as a 'wilful defaulter' in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations and has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("SEBI Act") or under any other regulations made under the SEBI Act.
vi. Acquirer 3 has confirmed that he has not been declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.

(B) DETAILS OF SELLERS:

I. The details of the Seller who has entered into the Share Purchase Agreement dated August 21, 2026 with the Acquirers (as detailed in Part II of this DPS), is as follows:

Name of the Seller	Nature	Address	Part of Promoter Group (Yes/No) & Name of the Group	Stock Exchange where shares are listed	Shareholding/Voting Rights in the Target Company before the SPA*	
					Number of Equity Shares	% to Paid-up Equity Share Capital
Guruomega Private Limited	Body Corporate	A-40B MUNIRKA DDA FLAT, NEW DELHI, Delhi, India, 110057	Yes, Promoter of the Target Company	Unlisted	1216068	40.54%

*Based on the paid-up Equity Share capital of the Target Company

ii. The Seller does not belong to any group.
iii. The Seller has not been prohibited by SEBI from dealing in securities pursuant to the terms of section 11B of the SEBI Act or under any regulations made under the SEBI Act.

(C) DETAILS OF TARGET COMPANY:

i. The Target Company was incorporated as a public limited company under the name and style of "AAR Shyam India Investment Company Limited" on February 24, 1983 under the provisions of the Companies Act, 1956 with the Registrar of Companies, Delhi & Haryana vide a certificate of incorporation issued on February 24, 1983. The certificate of commencement of business was issued to the Target Company on March 28, 1983 by the Registrar of Companies, Delhi & Haryana. The name of the Company has not changed since the date if its incorporation. The Corporate Identity Number of the Company is L47219DL1983PLC015266.
ii. Presently, the registered office of the Target Company is situated at Space No. 920, Kirti Shikhar Building, District Centre, Janak Puri, New Delhi-110058.
iii. In terms of the Main Objects clause of its Memorandum of Association, presently the Target Company is inter-alia permitted To carry on business as manufacturer and packer of and dealers in food stuffs of all description for human and animal usage, including extruded foods and cereals, textured soya protein food, Frozen processed foods all of which shall be formulated to contain fruit or vegetable product including those suitable or deemed to be suitable for infants, Growing children, adults, invalid and convalescents and or for the general public and forest products, agricultural, plantation and horticultural products, medicinal and aromatic plants. However, in terms of the SPA dated August 21, 2026, the Acquirer proposes to start a new line of business in the Target Company and accordingly change the objects and the name of the Target Company so that it may lawfully carry on the new business in the Target Company. The Acquirer proposes to commence business of Renewable Energy Projects, Facility Management, EPC Contracting, e-Commerce and all allied activities in the Target Company.
iv. As on the date of this DPS, Authorized Share Capital of the Target Company is Rs.75,00,00,000/-(Rupees Seventy-Five Crore Only), comprising of 7,50,00,000 (Seven Crore Fifty Lakh) Equity Shares of Rs. 10/- (Rupees Ten Only) each. The issued, subscribed and paid-up equity share capital is Rs. 3,00,00,000/- (Rupees Three Crore Only), comprising of 30,00,000 (Thirty Lakh) Equity Shares of Rs. 10/- (Rupees Ten Only) each, fully paid-up.
v. The entire present paid-up Equity Share Capital of the Target Company is currently listed on BSE.
vi. Based on the information available, Equity Shares of the Target Company are not frequently traded on BSE within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations.
vii. The financial information of the Target Company as per the audited accounts for the last three financial years ended March 31, 2026, March 31, 2025 and March 31, 2024 is as follows:

(Figures in Rupees Lakh except specifically stated)

Particulars	Year ended (Audited)		
	March 31, 2026	March 31, 2025	March 31, 2024
Total Revenue	9.63	28.23	27.71
Net Income (PAT)	(83.36)	(2.20)	(38.50)
Basic and Diluted Earnings Per share (In Rs.)	(2.78)	(0.07)	(1.28)
Net worth/ Shareholders Funds	272.17	355.53	372.81

(Source- Annual Reports and financial results of the Target Company as available on the website of BSE Limited, i.e. www.bseindia.com)

(D) DETAILS OF THE OFFER:

i. This Offer is being made by the Acquirers to the Public Shareholders of the Target Company to acquire up to 58,43,327 (Fifty-Eight Lakh Forty-Three Thousand Three Hundred Twenty-Seven Only) Fully Paid-up Equity Shares of the Target Company representing 26.00% of the Emerging Paid-Up Equity Share Capital of the Target Company.
ii. The Offer is being made at a price of Rs. 15.00/- (Rupees Fifteen only) (**"Offer Price"**) per Equity Share, subject to the terms and conditions set out in the PA, this DPS and the Letter of Offer (**"LOF"**), that will be sent to the Public Shareholders of the Target Company.
iii. The payment to be made to all the Public Shareholders who will validly tender their Equity Shares and whose Equity Shares are accepted under this Offer, shall be in cash only.
iv. The Offer is subject to receipt of statutory and other approvals as mentioned in Section VI of this DPS.
v. This Offer is not conditional upon any minimum level of acceptance by the Public Shareholders of the Target Company. The Acquirers will acquire all the Equity Shares of the Target Company that are validly tendered as per terms of the Offer upto a maximum of 58,43,327 (Fifty-Eight Lakh Forty-Three Thousand Three Hundred Twenty-Seven Only) Equity Shares representing 26.00% of the Emerging Paid-Up Equity Share Capital of the Target Company.
vi. This is not a competing offer. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the Target Company.
vii. The Acquirers will acquire only such Equity Shares that are fully paid-up, free from all liens, charges and encumbrances and the Equity Shares shall be acquired together with all the rights and interests attached thereto, including all rights to dividend, bonus thereon.
viii. As detailed in Part II (Background to the Offer), this Open Offer has been triggered upon the execution of the SPA, dated August 21, 2026 by Acquirer 1 with the Seller. There are no conditions stipulated in the SPA, the meeting of which would be outside the reasonable control of the Acquirer 1 and in view of which the Offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.
ix. The Manager to the Offer does not hold any Equity Shares in the Target Company as on the date of this DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the Equity Shares of the Target Company during the Offer Period.

(E) As on the date of this DPS, the Acquirers do not currently have any intention to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business of the Target Company. The Target Company's future policy for disposal of its assets, if any, for two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the Shareholders through Special Resolution passed by way of postal ballot in terms of Regulation 25(2) of SEBI (SAST) Regulations.

(F) Upon completion of the Offer, assuming full acceptance in the offer, allotment of shares as per the Proposed Preferential Issue and Acquisition of shares pursuant to the SPA, Acquirers will hold 2,15,35,824 (Two Crores Fifteen Lakh Thirty-Five Thousand Eight Hundred Twenty-Four) Equity Shares of Rs. 10/- (Rupees Ten only) equity shares constituting 95.82 % of the Paid-up Capital of the Target Company. In terms of Regulation 38 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("LODR Regulations") read with Rule 19A of Securities Contracts (Regulation) Rules, 1957 ("SCRR"), the Target Company is required to maintain at least 25% public shareholding on a continuous basis for listing. Pursuant to the completion of this Offer, assuming full acceptance, in the event the Public Shareholding in the Target Company falls below the minimum public shareholding requirement as per SCRR and LODR Regulations, the Acquirers undertake to bring down the non-public shareholding in the Target Company to the level specified within the time prescribed in the SCRR, SEBI (SAST) Regulations and as per applicable SEBI guidelines.

(G) Upon completion of the Open Offer, and subject to compliance with Regulation 31A of the LODR Regulations, the Acquirers shall be inducted as the Promoters of the Target Company and they shall exercise control over the Target Company (This may be read in conjunction with the disclosure made under Paragraph iii of Section III of this DPS pertaining to Shareholding and Acquisition Details).

(H) The Outgoing Promoters of the Target Company have provided their intention as regards not continuing as the Promoters of the Target Company, post the completion of the acquisition of Equity Shares by the Acquirers under the SPAs and has accordingly requested the Target Company that they be reclassified as Public Shareholders post the completion of the acquisition of their entire shareholding by the Acquirers, as contemplated under the SPAs.

II. BACKGROUND TO THE OFFER

i. This Open Offer is being made in terms of Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations as a result of a direct acquisition of Equity Shares and control over the Target Company by the Acquirers, pursuant to the SPA.
ii. The Board of Directors of the Target Company at their Board Meeting held on Friday, August 21, 2026 subject to approval of members and other regulatory approvals, proposed a Preferential Allotment **1,94,74,733** (One Crore Ninety Four Lakhs Seventy Four Thousand Seven Hundred and Thirty Three) Equity Shares:

- **1,40,56,300** (One Crore Forty Lakhs Fifty Six Thousand Three Hundred only) Equity Shares to the Acquirers **[1,03,24,110** (One Crore Three Lakhs Twenty Four Thousand One Hundred and Ten only) Equity Shares to **Acquirer 1, 30,05,140** (Thirty Lakhs Five Thousand One Hundred Forty only) Equity Shares to **Acquirer 2** and **7,27,050** (Seven Lakhs Twenty Seven Thousand and Fifty only) Equity Shares to **Acquirer 3]** in kind against acquisition of 29,00,000 (Twenty Nine Lakhs) Equity Shares of **SVR Electro Projects Private Limited ("SVR")** at Rs. 15/- per Equity Share; and
- **4,84,700** (Four Lakhs Eighty-Four Thousand Seven Hundred and Seventy) Equity Shares to a public category investor in kind against acquisition of 1,00,000 Equity Shares from a public category shareholder of SVR at an issue price of Rs. 15/- per Equity Share; and
- **49,33,333** (Forty-Nine Lakhs Thirty-Three Thousand Three Hundred Thirty-Three) Equity Shares to public category investors for cash at an issue price of Rs. 15/- per Equity Share (including a premium of Rs. 5/- per Equity Share).

iii. On August 21, 2026, Acquirer 1 has entered into a Share Purchase Agreement (**"SPA"**) with the Seller for acquisition of 12,16,068 (Twelve Lakhs Sixteen Thousand and Sixty Eight) Equity Shares, constituting 40.54% of the Fully Paid-up Equity Share Capital of the Target Company (5.41% of the Emerging Paid-Up Equity Share Capital of the Target Company) subject to satisfaction of conditions mentioned in the SPA along with the control over the Target Company.
iv. The salient features of the SPA are as under:
a) Acquirer 1 has entered into a Share Purchase Agreement (SPA) on August 21, 2026 with the Seller for the acquisition of an aggregate of 12,16,068 (Twelve Lakhs Sixteen Thousand and Sixty-Eight) Equity Shares constituting 40.54% of the Existing Fully Paid-Up Equity Share Capital of the Target Company (5.41% of the Emerging Paid-Up Equity Share Capital of the Target Company) held by the Seller at a price of Rs. 13.60/- (Rupees Thirteen and Sixty Paise only) per Equity Share (**"Negotiated Price"**). The Negotiated Price is payable by Acquirer 1 to the Seller.
b) On Closing Date (as defined under SPA), the Acquirer (along with his nominees/Co-Acquirers) shall be re-categorized as the official Promoters of the Target Company and names of the present Promoters shall be removed from the category of Promoter Group.
c) The Acquirer shall gain control over the Company and shall have a right to reconstitute the Board of Directors of the Target Company and appoint their own representative/Directors as Directors/Chairman of the Target Company.
d) Upon the receipt of the Purchase Consideration by the Seller from the Acquirer 1, the Seller shall transfer the 12,16,068 Shares into a demat escrow account to be created for the purpose of the SPA. The said demat escrow account shall be under the control of the Manager to the Open Offer who shall transfer the Sale Shares to the Acquirer after completion of the Open Offer formalities.
e) Acquirers shall make an Open Offer in the manner required under the SEBI (SAST) Regulations and shall comply with all provisions of the SEBI (SAST) Regulations, as may be applicable.
f) The acquisition of the Equity Shares pursuant to the SPA by Acquirers will result in change in control of the Target Company. The Target Company being a listed entity, Acquirers shall be responsible for complying with the requirements of the SEBI (SAST) Regulations in relation to the offer to the other public shareholders.

For further details of SPA, Public Shareholders of the Target Company may refer to the SPA, which would be available to them for inspection at the office of the Manager to the Offer

v. Pursuant to acquisition of the Equity Shares in terms of the SPA, the collective shareholding of the Acquirers would exceed the threshold limit prescribed under Regulation 3(1) of the SEBI (SAST) Regulations, accordingly, this Offer is being made under Regulation 3(1) of the SEBI (SAST) Regulations. Further, in terms of the SPA and post successful completion of the Open Offer, the Acquirers will also acquire control over the Target Company, hence Offer is also being made under Regulation 4 of the SEBI (SAST) Regulations.
vi. The payment to be made to all the Public Shareholders who will validly tender their Equity Shares and whose Equity Shares are accepted under this Offer shall be in cash only.
vii. The Acquirers intend to take control over the Target Company & make changes in the Board of Directors of the Target Company subsequent to the completion of the Open Offer in accordance hereof.
viii. The main object of this acquisition is to acquire complete management control of the Target Company. The Acquirer will discontinue the existing line of business of the Target Company with the prior approval of shareholders. The Acquirer proposes to start a new line of business in the Target Company and accordingly change the objects and the name of the Company so that it may lawfully carry on the new business in the Target Company. The Acquirer proposes to commence business of Renewable Energy Projects, Facility Management, EPC Contracting, e-Commerce and all allied activities in the Target Company. However, depending on the requirements and expediency of the business situation and subject to the provisions of the Companies Act, 2013, Memorandum and Articles of Association of the Target Company and all applicable laws, rules and regulations, the Board of Directors of the Target Company will take appropriate business decisions from time to time in order to improve the performance of the Target Company. The Acquirer cannot ascertain the repercussions, if any, on the employees and locations of the business place of Target Company.

III. SHAREHOLDING AND ACQUISITION DETAILS:

I. The current and proposed shareholding of the Acquirers in Target Company and the details of their acquisition are as follows:

Name of the Seller	Acquirer 1		Acquirer 2		Acquirer 3		Total	
	No. of Shares	%*	No. of Shares	%*	No. of Shares	%*	No. of Shares	%*
Shareholding as on the PA date	4,20,129	1.87	Nil	Nil	Nil	Nil	**4,20,129**	**1.87**
Shares acquired between the PA date and the DPS date	Nil	Nil	Nil	Nil	Nil	Nil	**Nil**	**Nil**
Shares to be Acquired pursuant to the Proposed Preferential Issue	1,03,24,110	45.94	30,05,140	13.37	7,27,050	3.24	**1,40,56,300**	**62.54**
Shares to be acquired through SPA	12,16,068	5.41	Nil	Nil	Nil	Nil	**12,16,068**	**5.41**
Shares to be acquired in the Open Offer (assuming full acceptance)	58,43,327 (26%)						**58,43,327**	**26**
Post Offer shareholding (On diluted basis, as on 10th working day after closing of tendering period)	**2,15,35,824 (95.82%)**						**2,15,35,824**	**95.82**

*As a percentage of the Emerging Paid-up Equity Share Capital of the Target Company

ii. Except as disclosed above, as on the date of this DPS, the Acquirers do not hold any Equity Shares in the Company.

IV. OFFER PRICE:

I. The entire present Issued, Subscribed and Paid-up Equity Shares of the Target Company is listed on BSE.
ii. The total trading turnover in the Equity Shares of the Target Company on BSE based on trading volume during the twelve calendar months prior to the month of PA (i.e. from August 01, 2025 to July 31, 2026) is as under:

Name of the Stock Exchange	Total No. of Equity Shares traded during the Twelve months prior to the month of PA	Total No. of Equity Shares listed	Total Trading Turnover (as % of total Equity Shares listed)
BSE	825	30,00,000	0.03%

iii. Based on the above information, Equity Shares of Target Company are not frequently traded on BSE within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations. The Offer Price of Rs. 15.00/- (Rupees Fifteen only) per Equity Share is justified in terms of Regulation 8(2) of SEBI (SAST) Regulations, being higher than the highest of the following parameters:

(Amount in Rs.)

1.	Negotiated Price under the Share Purchase Agreement ("SPA")	13.60
2.	The volume-weighted average price paid or payable for acquisition by the Acquirers during 52 weeks immediately preceding the date of PA	13.60
3.	Highest price paid or payable for acquisitions by the Acquirers during 26 weeks immediately preceding the date of PA	13.60
4.	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period, provided such shares are frequently traded	Not Applicable as the shares are not frequently traded
5.	Fair Value of Equity Share of the Target Company, as certified by Mr. Anil Rustgi, Registered Valuer for Financial Assets (Registration No. IBBI/RV/05/2019/12313.), vide certificate dated August 20, 2026	12.27
6.	Other Financial Parameters	For the year ended March 31, 2026(Audited)*
	a) Return on Net Worth (%)	(30.63)%
	b) Book Value per Share (Rs.)	9.07
	c) Earning per Share	(2.78)

*Source- Audited Financial of the Target Company for the year ended March 31, 2026.

iv. In view of the parameters considered and presented in the table above, in the opinion of the Acquirers and Manager to the Offer, the offer price is Rs. 15.00/ (Rupees Fifteen only) per Equity Share is justified in terms of Regulations 8 of the SEBI (SAST) Regulations.

v. The relevant price parameters have not been adjusted for any corporate actions.

vi. As on date, there is no revision in Offer Price or Offer Size. In case of any revision in the Open Offer Price or Open Offer Size, the Acquirers shall comply with Regulation 17(2) and 18 of SEBI (SAST) Regulations and all the provisions of SEBI (SAST) Regulations, which are required to be fulfilled for the said revision in the Offer Price or Offer Size.

vii. If there is any revision in the Offer Price on account of future purchases/competing offers, it will be done only at any time prior to the commencement of the last one working day before the date of commencement of the tendering period and would be notified to shareholders of the Target Company by way of announcement in all the newspapers in which this Detailed Public Statement pursuant to the Public Announcement was made.

V. FINANCIAL ARRANGEMENTS:

i. The total funds required for implementation of the Offer (assuming full acceptance), i.e., for the acquisition of up to 58,43,327 (Fifty-Eight Lakh Forty-Three Thousand Three Hundred Twenty Seven Only) Equity Shares at a price of Rs. 15.00/ (Rupees Fifteen only) per Equity Share is Rs. 8,76,49,905 /- (Rupees Eight Crores Seventy-Six Lakhs Forty-Nine Thousand Nine Hundred and Five Only) (**"Maximum Consideration"**).

ii. The Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full, out of their own sources. CA Rama Rao Pamidi (Membership No. 221210) Partner of M/s MRR & Associates Chartered Accountants (Firm Registration No. 327347E), having office at Flat No. 401, Mayuri Hills, Mayuri Nagar, Miyapur, Hyderabad, Telangana-500049, Ph: +91-7075533274, Email Id: pamidiramarao@gmail.com has certified, vide certificate dated August 29, 2026, that sufficient liquid funds are available with the Acquirers for fulfilling their obligations under this Offer in full.

iii. In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers and the Manager to the Offer have entered into an escrow agreement dated July 16, 2026 AXIS Bank Limited, having its registered office at Trishul, 3rd Floor, Opp Samartheshwar Temple, Law Garden, Ellisbridge, Ahmedabad, Gujarat -380006 and acting through its branch situated at Axis Bank Limited, 4A-1 Tilak Nagar, Nazafgarh Road, New Delhi-110018 (**"Escrow Bank"**) in terms of which the Acquirers have opened Escrow Account in the name and style of "AAR SHYAM-OPEN OFFER- ESCROW ACCOUNT" bearing number 926020030101165 ("Escrow Account") with the Escrow Bank. Further, the Acquirers have deposited therein an amount of Rs. 2,20,00,000 (Rupees Two Crores Twenty Lakhs Only), in cash being an amount more than 25.00 % of the maximum consideration payable under the Open Offer assuming full acceptance of the Open-Offer ("Escrow Amount"). The cash amount kept in the Escrow Account will be converted into a Fixed Deposit.

iv. The Manager to the Offer is authorized to operate the above mentioned Escrow Account and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

v. Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the Offer in accordance with the SEBI (SAST) Regulations. Further, the Manager to the Offer confirms that firm arrangement for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS

i. As on the date of this DPS, to the best of knowledge of the Acquirers and PACs, no statutory and other approvals and/or consents are required in relation to the Offer. However, if any statutory approvals are required or become applicable prior to completion of this Offer, this Offer would be subject to the receipt of such other statutory approvals that may become applicable at a later date.

ii. If the holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FIIs) required any approvals (including from the RBI, the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Offer, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer.

iii. Subject to the receipt of statutory and other approvals, the Acquirers shall complete all requirements relating to this Offer including payment to the shareholders who have accepted the Open Offer within 10 working days from the date of closure of the Tendering Period.

iv. In case of delay/non-receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, grant extension of time for the purpose of making the payments, subject to the Acquirers agreeing to pay interest to the Equity Shareholders as directed by SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. However, where the statutory approvals extend to some but not all holders of the Equity Shares, the Acquirers have the option to make payment to such holders of the Equity Shares in respect of whom no statutory approvals are required in order to complete this Offer.

v. There are no conditions stipulated in the SPA, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

vi. In the event of non-receipt of any of such Statutory Approvals which may become applicable at a later date for the acquisition of the Equity Shares under this Offer, the Acquirers shall have the right to withdraw the Offer in accordance with the provisions of Regulation 23(1) of the SEBI (SAST) Regulations. In the event of withdrawal, a public announcement will be made within 2 working days of such withdrawal, in the same newspapers in which the DPS is published and such announcement will also be sent to SEBI, BSE and the Target Company at its Corporate Office.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Nature of Activity	Day and Date
Date of the Public Announcement	Friday, August 21, 2026
Last date of publication of the Detailed Public Statement	Monday, August 31, 2026
Last date of filing of Draft Letter of Offer with SEBI	Monday, September 07, 2026
Last date for a Competing Offer	Tuesday, September 22, 2026
Identified Date*	Thursday, October 01, 2026
Last Date by which Letter of Offer will be dispatched to the Shareholders	Friday, October 09, 2026
Last date by which an independent committee of the Board of Target Company shall give its recommendation	Tuesday, October 13, 2026
Last Date for upward revision of the Offer Price/Offer Size	Wednesday, October 14, 2026
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspaper	Wednesday, October 14, 2026
Date of commencement of tendering period (Offer Opening Date)	Friday, October 16, 2026
Date of expiry of tendering period (Offer Closing Date)	Friday, October 30, 2026
Date by which all requirements including payment of consideration would be completed	Monday, November 16, 2026
Submission of Final Report by Merchant Banker	Monday, November 23, 2026

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers, and the Seller) are eligible to participate in the Offer any time before the closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECIEPT OF LETTER OF OFFER

i. All the Public Shareholders holding the Equity Shares in dematerialized form are eligible to participate in this Open Offer at any time during the Tendering Period. **Please refer to Paragraph x below for details in relation to tendering of Offer Shares held in physical form.**

ii. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer.

iii. LOF will be dispatched to all the Public Shareholders of Target Company, whose names appear in its Register of Members on Thursday, October 01, 2026 ("Identified Date").

iv. The Open Offer will be implemented by the Acquirers through Stock Exchange Mechanism as provided under the SEBI (SAST) Regulations and Circular No. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016.

v. The Acquirers shall request BSE to provide a separate acquisition window ("Acquisition Window") to facilitate placing of sell orders by Public Shareholders who wish to tender their Equity Shares in the Open Offer.

vi. BSE will be the Designated Stock Exchange for the purpose of tendering shares in the Open Offer.

vii. The Acquirers have appointed Nikunj Stock Brokers Limited ("Buying Broker") as its broker for the Open Offer through whom the purchase and settlement of the Offer Shares tendered in the Open Offer will be made during the Tendering Period. The contact details of the Buying Broker are as mentioned below:

Name: Nikunj Stock Brokers Limited
Address: A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi - 110007
Contact Person: Mr. Pramod Kumar Sultania
Telephone No.: 011-47030017-18
Email Id: info@nikunjonline.com

viii. Public Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers ("Selling Broker"), during the normal trading hours of the secondary market during the Tendering Period.

ix. A separate acquisition window will be provided by BSE to facilitate placing of sell orders.

x. As per the provisions of Regulation 40(1) of the LODR Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.

IX. IT MUST BE NOTED THAT THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE MENTIONED IN THE LETTER OF OFFER.

X. GENERAL

i. For the purpose of disclosures in this DPS relating to the Target Company, the Acquirers and Manager to the Offer have relied on: (i) publicly available information; and (ii) information provided/confirmed by the Target Company, and have not independently verified the accuracy of the details of the Target Company.

ii. In this DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.

iii. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed Turnaround Corporate Advisors Private Limited having its Registered Office at 614, Vishwadeep Building, Plot No. 4, District Centre, Janakpuri, New Delhi- 110058, and Corporate Office at First Floor, C-966, Shushant Lok-1, Sector 43, DLF QE, Gurgaon, Haryana, India-122002 Tel: +91-11-45510390, Email: info@tcagroup.in as the Manager to the Offer.

iv. The Acquirers have appointed Mas Services Limited, having office at T-34 IInd Floor Okhla Industrial Area Phase-II New Delhi 110020, Contact Person: Mr. Sharwan Mangla, Tel No: 011-26387281-83, E-mail: investor@masserv.com

v. The Acquirers accept full responsibility for the information contained in this Detailed Public Statement and Public Announcement (except that which pertains to the Target Company and has been compiled from publicly available sources) and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations.

vi. This Detailed Public Statement will also be available on SEBI's website (www.sebi.gov.in) and the website of the Manager to the Offer (www.tcagroup.in).

Issued by the Manager to the Offer on Behalf of the Acquirers

TURNAROUND®

Turnaround Corporate Advisors Private Limited
Registered Office: 614, Vishwadeep Building, Plot No. 4, District District Centre, Janakpuri, New Delhi- 110058
Corporate Office: First Floor, C-966, Shushant Lok-1, Sector 43, DLF QE, Gurgaon, Haryana, India-122002
Tel: +91-11-45510390
E-mail: info@tcagroup.in
Website: www.tcagroup.in
Contact Person: Mr. Heemadri Mukerjea
SEBI Registration No.: MB/INM000012290

For and behalf of

Mr. Radha Krishna Avudari	Mrs. Sudha Rani Avudari	Mr. Nagabhyru Srikanth
(Acquirer 1)	(Acquirer 2)	(Acquirer 3)
Sd/-	Sd/-	Sd/-

Date: August 29, 2026
Place: New Delhi

AARTI PHARMALABS

Aarti Pharmalabs Limited

CIN: L24100GJ2019PLC110964
Regd. Off.: Plot No. 22/C/1 & 22/C/2, G.I.D.C., Vapi- 396195, Dist. Valsad, Gujarat
Website: www.aartipharmalabs.com **Email:** investorrelations@aartipharmalabs.com
Telephone: +91 22 6797 6697

NOTICE OF 7th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND RECORD DATE FOR DIVIDEND

NOTICE IS HEREBY GIVEN THAT:

1. The 7th Annual General Meeting ("AGM") of the Members of Aarti Pharmalabs Limited ("the Company") will be held on Tuesday, September 22, 2026 at 11:00 a.m. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") provided by National Securities Depository Limited ("NSDL"), without the physical presence of the Members, in accordance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), and General Circular No. 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA Circulars"), to transact the business set forth in the Notice of the 7th AGM. The dispatch of the AGM Notice and Annual Report through emails was completed on August 29, 2026.
2. Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the SEBI Listing Regulations and Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, the Company has provided its Members with the facility to cast their votes electronically on all resolutions set forth in the Notice of the 7th AGM through the e-voting facility provided by NSDL.

All the shareholders are informed that:

1. The e-voting period shall commence on **Saturday, September 19, 2026 at 9:00 a.m. (IST)** and ends on **Monday, September 21, 2026 at 5:00 p.m. (IST)**. During this period, Members holding shares in dematerialized as on cut-off date i.e. **Tuesday, September 15, 2026** may cast their vote electronically. The e-voting module shall be disabled by NSDL for voting thereafter.
2. Members who have acquired shares of the Company after the dispatch of the Notice of the 7th AGM and holding shares as of the cut-off date may obtain the User ID and password by sending a request at evoting@nsdl.co.in or investorrelations@aartipharmalabs.com. However, if the person is already registered with NSDL for remote e-voting then you may use existing User ID and password, and cast your vote.
3. Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently. The facility for e-voting will also be made available during AGM and those Members present in the AGM through VC/OAVM, who have not cast their vote on the resolution through remote e-voting and or otherwise not barred from doing so, shall be eligible to vote through the e-voting systems at the AGM. The Members who cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their votes again.
4. Members who do not have the User ID and password for e-voting and for attending AGM through VC/OAVM or have forgotten the User ID and password may retrieve the same by following the remote e-voting instructions mentioned in the Notice of 7th AGM. Further, Members can also use the OTP based login for lodging into the e- voting system of NSDL.
5. Members shall be able to attend the AGM through VC/OAVM or view the live webcast of AGM provided by NSDL at www.evoting.nsdl.com by using their remote e-voting login credentials and selecting the EVEN for Company's AGM. The attendance of the Members attending the AGM through VC/OAVM will be counted for the purpose of ascertaining the quorum Section 103 of the Act.

Process for registering E-mail addresses:

Members who have not registered their e-mail addresses, so far, are requested to register their e-mail addresses, in respect of electronic holdings with the Depository through their concerned Depository Participant(s).

Process to be followed by the Members, whose email address is not registered with the depositories, for procuring user id and password for remote e-voting and e-voting during the AGM:

1. Please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), name, client master or copy of consolidated account statement, PAN (self-attested scanned copy of PAN), AADHAR (self-attested scanned copy of AADHAR) to investorrelations@aartipharmalabs.com.
2. Alternatively members may send an email request to evoting@nsdl.co.in for obtaining User ID and password by providing the details mentioned in Point (1) above.
3. In case of any assistance, members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for shareholders available at the download section of NSDL at www.evoting.nsdl.com or call on toll free no.: 022 - 48867000 or send a request to Ms. Veena Suvarna at email: evoting@nsdl.co.in.

Record Date for Dividend:

The Record Date for the purpose of determining entitlement of Shareholders for the final dividend for FY 2025-2026 is Tuesday, September 15, 2026. The payment of dividend shall be made on or before Tuesday, October 20, 2026, subject to the shareholders' approval at the 7th AGM.

Members are request to note the following contact details for addressing queries/ grievances relating to e-voting, if any:

Mr. Ashok Sherugar, AVP - Technology Group
M/s MUFG Intime India Private Limited
Unit : Aarti Pharmalabs Limited
C 101, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083
Telephone 022-49186000
Email : ashok.sherugar@in.mpms.mufg.com

By order of the Board of Directors
For Aarti Pharmalabs Limited
Sd/-
Jeevan Mondkar
Company Secretary
ICSI M. No. A22565

Mumbai / August 29, 2026

ASSAM ELECTRICITY GRID CORPORATION LIMITED

No. Note/AEGCL/MD/CGM/CAR/HTLS/S_D_G/32/28/08/2026/2 Date: 29-08-2026

NOTICE INVITING TENDER

A) Basic Details:

Bid Identification No:	**AEGCL/MD/HTLS/Sonabil-Depota-Ghoramari/ 2026/BID/1**
Name of work:	**De-stringing of existing Panther Conductor and Stringing and Supply of HTLS Conductor (using existing Disc Insulators) along with all accessories of: I. 132KV Sonabil-Depota Transmission line II. 132KV Sonabil-Ghoramari Transmission line III. 132KV Ghoramari-Depota Transmission line**
Work Type	**Works**
Tender Inviting Authority	**CGM (O&M), CAR, AEGCL**
Address	**Bijulee Bhawan, Paltanbazar, Guwahati - 781001**
Total Value of works	**₹32,17,65,576.00 (Rupees Thirty-Two Crore Seventeen Lakh Sixty-Five Thousand Five Hundred Seventy-Six Only) including GST.**

B) Critical Details:

Tender Start Date	**29-08-2026, 18:00 Hrs.**
Clarification Start Date	**30-08-2026, 10:00 Hrs.**
Clarification End Date	**10-09-2026, 10:00 Hrs.**
Submission Start Date	**10-09-2026, 10:00 Hrs.**
Tender End Date	**23-09-2026, 11:00 Hrs.**
Tender Opening Date	**24-09-2026, 16:00 Hrs.**

EA/Advt/25-26/89

Sd/- **Chief General Manager (O&M), CAR**
AEGCL, Bijulee Bhawan, Paltan Bazar, Guwahati - 781001

VISHNU CHEMICALS LTD

CIN: L85200TG1993PLC046359
Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
Tel: +91-40-23327723, 040-23396817; **Fax:** +91-40-23314158.
Email: investors@vishnuchemicals.com, **website:** www.vishnuchemicals.com

NOTICE

Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re-lodge their request before cut-off date i.e March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	√
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	√
Before April 01, 2019	Yes	No	×
Before April 01, 2019	No	No	×

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Ville, Opp. Yoshada Hospital, Somajiguda, Rajbhavan Road, Hyderabad- Telangana, India- 500 082

Note: All the shareholders are requested to update their E-mail id(s) with Company/RTA/Depository Participants.

For **Vishnu Chemicals Limited**
Sd/-
Vibha Shinde
Company Secretary & Compliance Officer
M.No. FCS 8466

Place: Hyderabad
Date: 29.08.2026

TOUCH WOOD GROUP

TOUCHWOOD ENTERTAINMENT LIMITED

CIN: L92199DL1997PLC088865
Regd. Off.: Sec-B, PKT-1, Space No-301 and 302 LSC-7, Community Centre, Vasant Kunj, Sector B, New Delhi, South West Delhi- 110070
Contact No.: +91 9810108253
Email: cs@touchwood.in Website: www.touchwood.in

NOTICE

1. Notice is hereby given that the 29th Annual General Meeting ("AGM") of Touchwood Entertainment Limited (the "Company") is scheduled to be held on Friday, 25th September, 2026 at 4 P.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with the relevant Circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India ("Circulars") and in compliance with the provisions of the Companies Act, 2013 (the "Act"), Secretarial Standard-2 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), without the physical presence of the members to transact the Ordinary and Special Business as set out in the AGM Notice.

   In compliance with the above circulars, electronic copies of the notice of the AGM along with Annual Report for the financial year 2025-2026 ("Annual Report") has been sent through e-mail to all the shareholders whose email addresses are registered with the Company or with their respective Depository Participants ("Depository") and Transfer Agent, Skyline Financial Services Private Limited. The emailing of all Notices along with the Annual Report has been completed on Saturday, August 29, 2026.
2. In terms of Section 108 of the Act, read with the Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, the Company is pleased to provide its members with the remote e-voting facility to cast their vote electronically on the Resolution(s) mentioned in the AGM notice using electronic voting platform provided by National Securities Depository Limited (NSDL). In case, the member is unable to cast his/her vote on the facility of electronic voting platform provided by NSDL, then they shall be eligible to vote through e-voting system during the AGM. The Board has appointed Advitiya Vyas & Company, Practicing Company Secretaries, as scrutinizer for conducting the voting process in a fair and transparent manner. The members may note the following:
   a) Members holding shares as on the cut-off date i.e., 18th September, 2026 may cast their vote electronically on business as set out in AGM Notice through such remote e-voting.
   b) Any person, who acquires shares and become a member of the Company after sending the Notice and holding shares as on the cutoff date i.e., 18th September, 2026, may obtain the login ID and password by sending an email to cs@touchwood.in by mentioning his/her folio number/DP ID and client ID number. However, if you are already registered with National Securities Depository Limited (NSDL) for e-voting, then you can use your existing User ID and password for casting your vote.
   c) The remote e-voting period begins on 09:00 A.M. (IST), on Tuesday, 22nd September, 2026 and will end at 05:00 P.M. (IST) on Thursday, 24th September, 2026. The remote e-voting shall not be allowed beyond the said date and time and the remote e-voting module shall be disabled by NSDL for voting thereafter.
   d) Any person whose name is recorded in the register of members or in the register of beneficial owner maintained by the depository as on cut-off date, shall be entitled to avail the facility of remote e-voting or through e-voting during the AGM.
   e) The members who have already cast their vote by remote e-voting, prior to the AGM will be eligible to attend/ participate in the AGM through the NSDL e-Voting system, but shall not be entitled to cast their vote again in the meeting.
   f) Members may note that the Notice of Annual General Meeting and the Annual Report for FY 2025-2026 are also available on the Company's website www.touchwood.in as well as on the website of National Stock Exchange of India Limited at www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com.
   g) In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the Downloads sections of https://www.evoting.nsdl.com or contact NSDL at the following toll-free no.: 1800-222-990.
   h) The results on resolutions shall be declared not later than 2 working days from the conclusion of the AGM. The results declared along with the Scrutinizer's Report will be made available on the website of the Company at www.touchwood.in and on the website of NSDL at www.evoting.nsdl.com and the same shall be simultaneously communicated to National Stock Exchange of India Limited.
3. **BOOK CLOSURE:** Pursuant to Section 91 and other applicable provisions of the Act and Regulation 42 of SEBI Listing Regulations, the Register of Members and Share Transfer Books of the Company shall remain closed from Saturday, 19th September, 2026 to Friday, 25th September, 2026 (both days inclusive) for the purpose of 29th Annual General Meeting of the Company.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through Remote e-voting or through e-voting during the AGM.

For and on Behalf of Board of Directors
Touchwood Entertainment Limited
Sd/-
Rishabh Mishra
Company Secretary & Compliance Officer

Place : New Delhi
Date : 12th August, 2026

MAKS GENERATORS

MAKS ENERGY SOLUTIONS INDIA LIMITED

CIN: L31102PN2010PLC136962

Regd. Office: Showroom-1, Shubham Soc, 599/600 Rasta Peth, Near Parsi Agyari, Pune – 411011
Email: cs@maksgenerators.com; Phone No: +91-20-26119500,
Site: www.maksgenerators.com

NOTICE

Notice is hereby given that the 16th Annual General Meeting ("AGM") of the members of the Company to be held on Wednesday, September 23, 2026 at 11.00 A.M. (IST) through physical means at Hall No.5, 505 A & B Wing, 5th floor, MCCIA Trade Tower, Senapati Bapat Road, Pune- 411016, to transact the business as set out in the Notice. The said Notice along with Annual report Financial Year (FY) 2025-26 has been sent on 29.08.2026 to the members holding shares as on 28.08.2026 through email at their registered email-ID

The AGM Notice and Annual Report of the Company for the FY 2025-26 is available on the Company's website at www.maksgenerators.com and on the website of NSE Ltd at www.nseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013("Act"), the Register of Members and Share Transfer Book of the Company will remain closed from 17.09.2026 to 23.09.2026 (both days inclusive).

Pursuant to Section 108 of the Act and rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and regulation 44 of the SEBI Listing Regulations and SEBI circular dated 11 July 2023, the members are hereby further notified that:

1) The Company is providing e-voting facility to its members to cast their vote by electronic means on the resolutions set out in the Notice of AGM and NSDL has been appointed as e-voting service provider for 16th AGM.
2) The e-voting period will commence 20.09.2026 at 9:00 AM (IST) and ends on 22.09.2026 at 5:00 PM (IST) Thereafter, the e-voting module will be disabled.
3) User ID and password for remote e-voting is sent in the email. The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. 16.09.2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
4) The Company is also offering the facility for e-voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-voting. However, Members who have already cast their votes by remote e-voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
5) A member can only opt for one mode of voting i.e. either through remote e-voting or voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-voting shall prevail.
6) Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. 16.09.2026 may obtain login ID & password for e-voting by sending a request at evoting@nsdl.com

For any queries, please refer to the FAQs for Shareholders and the e-voting user manual available at www.evoting.nsdl.com. You can also contact us at 022-4886 7000 or email Mr. Abhijeet Gunjal, Manager at evoting@nsdl.com and request to Mr. Abhijeet Gunjal, Manager, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai 400013

For Maks Energy Solutions India Limited
Sd/-
Vishal Nadhe
Company Secretary & Compliance Officer

Place: Pune
Date: 28-08-2026

Integrity Infrabuild Developers Limited

CIN: L42101GJ2024PLC152080
Regd. Office: Office No-02 Indiabulls Mega Mall, Jetalpur Road, Akota, Vadodara, Gujarat - 390020.
E-mail: info@integrityinfrabuild.com Website: www.integrityinfrabuild.com

Notice is hereby given that the 2nd Annual General Meeting ("AGM") of Integrity Infrabuild Developers Limited ("The Company) will be held on Thursday, September 24, 2026 at 11.30 am at Office No-02 Indiabulls Mega Mall, Jetalpur Road, Akota, Vadodara, Gujarat - 390 020, to transact the business as set out in the Notice convening 2nd AGM.

In compliance with the circulars issued by Ministry of Corporate Affairs and Securities and Exchange Board of India, Notice of 2nd AGM along with Annual Report for the financial year 2025-26 has been sent to all members whose e-mail ids are registered with the Company / Depository Participant(s). Members may note that the same is available on the website of the Company at www.integrityinfrabuild.com, website of stock exchange i.e. NSE Limited at www.nseindia.com and website of National Securities Depository Limited at https://www.evoting.nsdl.com/. Members who have not registered their e-mail addresses, so far, are requested to register their e-mail addresses. Members holding shares in dematerialized form are requested to register their e-mail addresses with their respective Depository Participants and Members holding shares in physical form are requested to update their e-mail addresses with our RTA, MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) at mt.helpdesk@in.mpms.mufg.com.

E-voting: Pursuant to section 108 of the Act and read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time, the members are provided with the facility to cast their votes on all resolutions set forth in the Notice of AGM using electronic voting system provided by National Securities Depository Limited ["NSDL"]. Detailed procedure for remote e-voting is provided in the Notice of the AGM.

The remote e-voting period commences on Sunday, September 20, 2026 at 09:00 a.m. (IST) and ends on Wednesday, September 23, 2026 at 05:00 p.m. (IST). The voting rights of Members shall be in proportion to their shares of the paid-up equity shares capital of the Company as on Thursday, September 17, 2026 (cut-off date).

The facility for voting through polling papers shall be made available during AGM and those members who have not casted their vote on the resolutions through remote e-voting shall be eligible to vote through polling papers at the AGM. The members who have casted their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their votes again.

Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of AGM and holding shares as on cut-off date i.e. Thursday, September 17, 2026 may obtain their login details by sending a request on evoting@nsdl.com. A person, whose name appears in the Register of Members / Beneficial owners as on cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. In case, you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evoting.nsdl.com under help section or write an email to evoting@nsdl.com

For Integrity Infrabuild Developers Limited
Sd/-
Keyurkumar Sheth
Managing Director
(DIN: 02678042)

Place: Vadodara
Date: August 29, 2026